

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 547 OF 2001

STATE OF U.P.

Appellant (s)

VERSUS

BASANT BALLABH PANDEY

Respondent(s)

Date: 02/08/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE H.S. BEDI

For Appellant(s) Mr. S.Wasim Qadri, Adv. for
Mr. Pramod Swarup, Adv.

For Respondent(s) Mr. Vijay Panjwani, A.C.

UPON hearing counsel the Court made the following
ORDER

Having heard learned counsel for the parties, we direct that the State of
Uttarakhand be impleaded as a party. Steps must be taken by the appellant by 6.8.2007.

A

copy of notice be also served upon the standing counsel for the State of Uttarakhand.

List after three weeks.

[Meenu Sethi]

Court Master

[Pushap Lata Bhardwaj]

Court Master